

- (ii) Organising export promotion activities such as buyer-seller meets and participation in International Trade Fairs/Exhibitions.
- (iii) Monitoring of pesticide residues and provision of advisory services for control of pesticide use/residue.

Government Nominees on the Board of Directors of PSUs

6543. SHRI PRAMOD MAHAJAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem under the captioned "PSU Boards plagued by Government nominees" appearing in the 'Observer of Business and Politics' New Delhi, dated March 6, 1997;

(b) if so, the details of Public Sector Undertakings which are having more than one Government nominees on the Board of Directors alongwith their names and since when each of them is on the Board of Directors, PSU-wise;

(c) the details of guidelines issued by the Department of Public Enterprises in March, 1992 restricting limit to one nominee and also the recommendations of the Arjun Sen Gupta Committee in this regard; and

(d) the reasons for which these guidelines have not been implemented so far ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the House.

(c) The relevant extract of the DPE Office Memorandum dated 16.3.1992 (as amended vide OM dated 13.11.1995) is given in the statement attached. The Arjun Sen Gupta Committee has not made any recommendation in regard to the number of Government Directors to be nominated on the Boards of Directors of Public Enterprises.

(d) The information is being collected and will be laid on the Table of the House.

Statement

Extract from DPE OM No. 18 (6)/91-GM dated 16.3.1992 as amended vide OM dated 13.11.1995.

GOVERNMENT DIRECTORS :

- (i) The number of the Government Directors on the

Boards of Directors of an enterprise should not exceed one-sixth of the actual strength of the board.

(ii) It will be preferable to have only one Government Director from the concerned Administrative Ministry on each Board. The choice of the nominee Director would vest with the administrative Ministry of the concerned Department.

(iii) In case of PSEs where it is considered essential to give some representation on the Boards to other concerned Government agencies/Ministries State Governments, only one representative from the Group could also be appointed on the Board as Part-time Government Director.

(iv) The number of Government Directors on a Board should in no case exceed two.

Fuel Cell Technology by BHEL

6544. SHRI YELLAIAH NANDI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Bharat Heavy Electricals Ltd. (Research & Development) achieved a break through in power generation technology by successfully developing "Fuel cell technology" for the first time in the country;

(b) if so, the details thereof alongwith the budget amount released so far to develop the "fuel cell technology" in our country;

(c) whether the fuel cell technology has reached commercialised stage of production of non-conventional energy; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) Bharat Heavy Electricals Ltd. (BHEL) had designed, developed, tested and demonstrated an indigenous phosphoric acid fuel cell stack of 1 KW rating in 1991. In 1995 two more stacks of 5 KW and 7.5 KW were demonstrated. The total amount spent till 1996-97 is as under :

Sl. No.	Fuel Cell Rating	Rs./Lakhs		
		BHEL	MNES	Total
1.	1 KW, 5 KW & 7.5 KW	184	69	253
2.	50 KW	44	65	109

(c) and (d) After the successful demonstration of the 50 KW unit, BHEL will commercially offer units of 50-200 KW ratings with hydrogen as fuel to industries.

Supply of Coal

6545. SHRI SHANTILAL PARSOTAMDAS PATEL :
SHRI N.J. RATHWA :
SHRI JAISINH CHAUHAN :
SHRI SANAT MEHTA :

Will the Minister of COAL be pleased to state :

(a) the details of allotment of coal made to various Power Houses and various industries in Gujarat during the year 1994, 1995 and 1996 (upto December) and actually supplied to each power-house and industry-wise;

(b) whether the allotment of coal to each industry

during these years were sufficient as against the demand; and

(c) if not, the industry-wise backlog remains to be fulfilled ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The requirements of coal are assessed Industry/Sector-wise for the whole country. They are not assessed State-wise. However, power house-wise requirements are assessed by Central Electricity Authority based on the generation target fixed for each individual power house and accordingly linkages are provided by the Standing Linkage Committee. Details regarding coal linkages and supplies made to power houses and coal supplies made to various industrial sectors in the State of Gujarat during the year 1993-94 to 1995-96 are given below :-

(In '000 tonnes)

(Data provisional)

Year	Power		Cement	Fertiliser	Paper	Tex/Rayon	Others
	Linkage	Despatches					
1993-94	14235	12845	842	308	70	374	1546
1994-95	15435	12856	554	187	84	318	1086
1995-96	15120	13684	518	201	75	207	1161

(b) and (c) As a result of high priority given for supply of coal to the power sector and as a result of a sharp increase in the demand from this sector, supplies of coal to the industrial consumers has been affected. Coal companies are however endeavouring to meet the requirements of coal of all consumers in the country including that of consumers in Gujarat by increasing production of coal. In addition coal from a number of collieries is being offered under the Liberalised Sales Scheme under which scheme coal is supplied without the requirements of linkage/sponsorships. Option of import of coal is also now available.

Consultations with WTO on India's Balance of Payments

6546. SHRI BHAKTA CHARAN DAS : Will the Minister of COMMERCE be pleased to state :

(a) whether any consultation with World Trade Organisation on India's balance of payments was held in Geneva;

(b) if so, the details of points raised by India;

(c) whether the consultations will be taken up again in June, 1997; and

(d) if so, the details of issues/points are likely to be raised in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (d) At the consultations held by the Committee on Balance of Payments Restrictions of the World Trade Organisation with India under Article XVIII : (B) of the General Agreement on Tariffs and Trade (GATT), 1994 in January, 1997, the Indian delegation stated that although the overall balance of payments position had improved and could not be described as critical, there was still need for caution and careful monitoring. The price of crude oil, which represented one quarter of India's imports, had risen significantly, and debt and debt service to exports ratios were too high for comfort. Furthermore, the fiscal deficit still remained high, domestic savings were insufficient to meet investment needs, inflation was inching back up and growth in exports had been volatile in recent months. The Indian delegation pointed out that, in this situation,